



## Bill Summary

### The North-Eastern Areas (Reorganisation) Amendment Bill, 2011

---

- The North-Eastern Areas (Reorganisation) Amendment Bill, 2011 was introduced in the Lok Sabha by the Minister of Home Affairs, P. Chidambaram on December 7, 2011. The Bill was referred to the Standing Committee on Home Affairs on January 13, 2012, which is scheduled to submit its report by March 31, 2012.
- The Bill amends the North-Eastern Areas (Reorganisation) Act, 1971. The Act established a common cadre of the Indian Administrative Service, the Indian Police Service, and the Indian Forest Service for the states of Manipur and Tripura.
- The Bill bifurcates each of these three cadres for the two states of Manipur and Tripura.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.